#### **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 329 OF 2016 & IA NO. 387 OF 2018

Dated: 2<sup>nd</sup> April, 2018

Present: Hon'ble Mr. I.J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

#### In the matter of:

M/s HINDALCO Industries Ltd.

.... Appellant(s)

Vs.

Kerala State Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Ms. Abhisaar Bairagi

Counsel for the Respondent(s) : Mr. James P. Thomas for R-1

Mr. P. V. Dinesh

Ms. Arushi Singh for R-2

Ms. Nishe Rajen Shonker

Mr. Abraham C. Mathews for R-3

### <u>ORDER</u>

#### IA NO. 387 OF 2018

(Appl. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

## **APPEAL NO. 329 OF 2016**

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on 12.07.2018.

(Justice N. K. Patil)
Judicial Member

(I. J. Kapoor) Technical Member

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